

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE

(Through Video Conferencing)

Appeal No. 68/2019 (WZ)



Vishal Arinjay Shah

--- Appellant(s)

Versus

Smita Pradeep Shah & Ors.

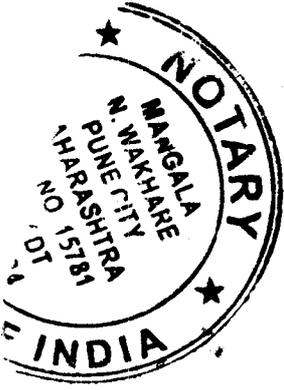
--- Respondent(s)

Reply- Affidavit by Maharashtra Pollution Control Board i.e.

Respondent No. 07

I, Nitin Shinde, Age – 55 years, Occupation – Service, the in-charge Regional Officer of the Maharashtra Pollution Control Board at Pune i.e. Respondent no. 07 having my office address at 3rd floor, Jog Center, Wakdewadi, Pune – 411 003 do hereby state on solemn affirmation as under –

I am the in-charge Regional Officer of the Respondent-Board at Pune and the area in which the site is situated comes under my jurisdiction as far as the implementation of the Water (Prevention & Control of Pollution) Act, 1974; the Air (Prevention & Control of Pollution) Act, 1981 and the Environment (Protection) Act, 1986 and the Rules made there under is concerned.



I am filing this Reply-Affidavit to the Appeal filed by the Appellant as under :

- 1) I say and submit that I am well acquainted with the facts of the case. I have been duly authorized by the MPCB – the Respondent No. 07 and as such I am competent to file this affidavit.
- 2) I say and submit that I have gone through each and every paragraph of this Appeal and have understood the contents of the Appeal. I am filing this affidavit after going through the office records and considering the site inspection.
- 3) I say and submit that Respondent No. 02 is a developer viz. M/s Grenesis Constro Private Limited. I submit that the Board Official carried out two visits on 19/01/2021 & 11/03/2021 at M/s Grenesis Constro Private Limited (Grand Horizon) Sr. No. 34/1/4, 39/1A + 39/2/5/1, Wadgaon Bk., Sinhagad Road, Taluka : Haveli, District : Pune.
- 4) I say and submit that during those two visits the Board Official observed as follows: -
 - i) The Respondent PP has partly constructed building up to 4th floor, it is having one basement including parking area for commercial purpose.

- ii) At the time of visit, construction activity was not found. Internal finishing work and painting activity was found.
- iii) The Board Official observed that STP of 20 CMD capacity consisting of SBR Technology and up to Tertiary treatment stage is provided and Organic Waste Converter has been provided for commercial project only.
- iv) It was observed that no possession of shop was given.
- 5) The visit report dated 19/01/2021 is marked and annexed as an **Annexure - 1** and the second visit report dated 11/03/2021 is marked and annexed as an **Annexure - 2**.
- 6) I say and submit that Project Proponent has obtained Consent to Establish on 31/01/2020 from M. P. C. Board. There was a typographical mistake in the BUA as 27060.25 Sq Mtr in the said Consent. This error is corrected and the amended Consent to Establish is granted by M. P. C. Board on 01/09/2021 for Total Plot Area of 10120.00 Sq Mtrs for construction BUA of 25335.25 Sq Mtrs . as per specific condition of EC granted dated 09/08/2019. This amended Consent to Establish is valid for period up to commissioning of the project or 31/01/2025, whichever is



Solemnly affirmed on this 3rd day of September 2021
at Pune.

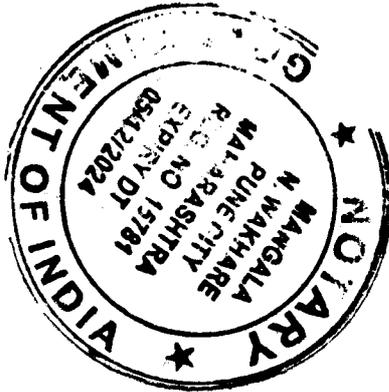
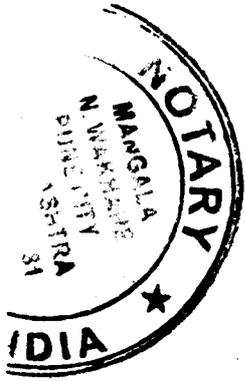
I know the Affiant

For and on behalf of Respondent
no. 07 i.e. Maharashtra Pollution
Control Board

Nitin Shinde
03/09/21
(Nitin Shinde)

ADVOCATE

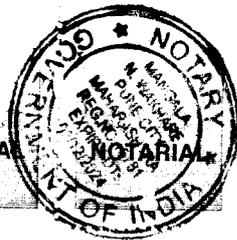
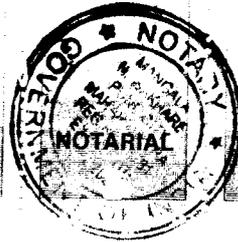
In-charge Regional Officer,
MPCB-Pune.



BEFORE ME

MN
MANGALA N. WAKHARE
ADVOCATE & NOTARY
GOVERNMENT OF INDIA

03 SEP 2021





MHARASHTRA POLLUTION CONTROL BOARD SUB-REGIONAL OFFICE - PUNE-I



Jog Center Bldg.
2nd floor, Wakdewadi,
Old Mumbai - Pune Highway,
Pune 411003

Ph: 020-25811694
Fax: 020-25811029

Visit Report

Name & Address of ^{Project} Industry :- Genesis Con. Co. Pvt. Ltd.,
S.No. 34/114, 39/11A, +39/12/5/1,
Wadgaon BK, Tal. Haveli, Dist. Pune

Date of Visit :- 19.01.2021

^{Project} Industry Officials :- Mr. Arinjay Korgaonkar,

Consent Validity :- valid for COU

Observations :-

- i) Visit is carried out as per Appeal No. 68/2019 (NW2) order issued by Hon'ble NGT in the matter of Vishal Anshajy Shah v/s Smita Pradeep shah & ors dtel. 5.10.2020.
- ii) PP has obtained consent to establish dtel. 31.01.2020 for construction project on TPA - 10,120.0 sq.mt and total construction BUA - 27,060.25 sq.mt as per EC dtel. 9/8/2019
- iii) Presently, construction civil works of building is not found in operation. Internal finishing work is in progress. Excavation work for proposed STP is in progress.
- iv) Presently, PP has constructed building partly up to 4th floor having one basement including

- parking area, for commercial purpose.
- v) Project is proposed for commercial and residential purpose.
- vi) MPC Board has issued restart work order as per appealed order passed by Appellate Authority Environmental Department Government of Maharashtra on 8/11/2019.

Kanya
 (Aninjay Kengeonkar)
 Project Proponent

Sadhav
 (Sanjana Jadhav)
 FO, MPCB, SROPP



MAHARASHTRA POLLUTION CONTROL BOARD
SUB-REGIONAL OFFICE - PUNE-I



Jog Center Bldg
2nd floor, Wakdevadi,
Old Mumbai - Pune Highway,
Pune 411003

Ph. 020-25811694
Fax. 020-25811029

Visit Report

Name & Address of Industry :- M/s. Genesis Conshra Pvt. Ltd.
(Grand Horizon) 34/1/4, 39/1A, 39/2/5/1,
Wadgaon BK, Sinhgaol Road, Pune.
Date of Visit :- 11/03/2021
Industry Officials :- Mr. Kapil more, site Engineer.
Consent Validity :- Valid for consent to establish

Observations

- i) Visit is carried out as per application scrutiny. Project Proponent has applied for part consent to operate on TPA = 10210.0 sq. mt. and part BUA = 19375.58 sq. mt. for commercial shops.
- ii) During visit it is observed that PP has constructed building up to 4th floor having one basement and parking floor for commercial purpose. Project is proposed for commercial and residential purpose.
- iii) Civil work construction activity is not found in operation during visit. Internal finishing work & painting activity is in operation.
- iv) STP of 20 CMD capacity consist of SBR Technology and up to tertiary treatment.

stage is provided. DWC as crushing machine
with three no. of curing bins are provided for
commercial project only.
v) No any shop under possession is observed.

~~W~~
(Kapil more)
Site Engineer

Jadhav
(S. D. Jadhav)
Field Officer,
MPCB, SRDPP



MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437
 Fax: 24044532/4024068/4023516
 Website: <http://mpcb.gov.in>
 Email: jdwater@mpcb.gov.in



Kalpataru Point, 2nd and
 4th floor, Opp. Cine Planet
 Cinema, Near Sion Circle,
 Sion (E), Mumbai-400022

Infrastructure/RED/L.S.I 2109000001
 No:- Format1.0//UAN No.000006902/CE

Date: 1/09/21

To,
 Grenesis Constro.Pvt.Ltd ,(Grand Horizon)
 34/1/4,
 39/1A+39/2/5/1,,Wadgaon.bk,sinhgad road
 pune
 Haveli,Pune-Pune



Sub: Amendment in consent to establish for housing construction project granted under Red Category

Ref: 1. consent to establish granted vide No Format1.0/BO/JD(WPC)UAN No 03407/CE/CC-2001002166 dtd 31.01.2020
 2. Application vide NO MPCB-Consent-Amendment-000006902

Your application NO. MPCB-CONSENT-000003407

For: grant of Consent to Establish under Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization / Renewal of Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I,II,III & IV annexed to this order:

1. Consent is granted for period upto commissioning of the project or 31.01.2025 whichever is earlier
2. The capital investment of the project is Rs.96 Cr. (As per undertaking submitted by pp).
3. The Consent to Establish is valid for housing construction project named as M/s Grenesis Constro. Pvt. Ltd ,(Grand Horizon),34/1/4, 39/1A+39/2/5/1,,Wadgaon.bk,sinhgad road Pune,Haveli,Pune on Total Plot Area of 10120.00 SqMtrs for construction BUA of 25335.25 SqMtrs including utilities and services as per specific condition of EC granted dated 09.08.2019
4. Conditions under Water (P&CP), 1974 Act for discharge of effluent:

Sr No	Description	Permitted (in CMD)	Standards to	Disposal
1.	Trade effluent	Nil	NA	NA
2.	Domestic effluent	176.05	As per Schedule - I	The treated effluent shall be 60% recycled for secondary purposes such as toilet flushing, air conditioning, cooling tower make up, firefighting etc. and remaining shall be connected to the sewerage system provided by local body



5. Conditions under Air (P& CP) Act, 1981 for air emissions:

Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
S-1	DG Set-200 KVA	01	As per Schedule -II
S-2	DG Set-200 KVA	01	As per Schedule -II

6. Conditions under Solid Waste Rules, 2016:

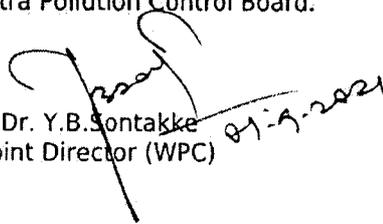
Sr No	Type Of Waste	Quantity & UoM	Treatment	Disposal
1	Biodegradable Waste	412.45 Kg/Day	OWC with composting/Biogas digester with composting	As Manure
2	Non Biodegradable waste	295.45 Kg/Day	Segregation	Hand over to Local Body
3	STP Sludge	20 Kg/Day	Dewatering	As Manure

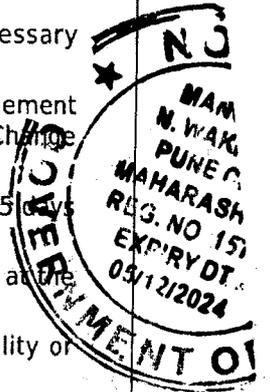
7. Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for treatment and disposal of hazardous waste:

Sr No	Category No.	Quantity	UoM	Treatment	Disposal
1			--NA--	NA	NA

8. This Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government agencies.
10. Project Proponent shall comply the Construction and Demolition Waste Management Rules, 2016 which is notified by Ministry of Environment, Forest and Climate Change dtd.29/03/2016.
11. Project Proponent shall submit an affidavit in Board's prescribed format within 15 days regarding the compliance of conditions of EC/CRZ clearance and C to E.
12. Project Proponent shall install online monitoring systems for BOD, TSS and flow at the outlet of STP.
13. Project Proponent shall provide Organic waste digester with composting facility or Biogas digester with composting facility.
14. This consent is issued without prejudice to an order passed or being passed in Appeal No 68/2019 (WZ) filed before Hon'ble NGT(WZ) Pune
15. This consent is issued with overriding effect on earlier consent to establish granted vide No Format1.0/BO/JD(WPC)UAN No 03407/CE/CC-2001002166 dtd 31.01.2020
16. The Project Proponent should comply with the conditions stipulated in Environmental Clearance Obtained from SEIAA, Environment Department, Government of Maharashtra, dt.9/08/2019 for total plot area 10,120.00 Sqm and total construction BUA 25335.25 Sqm. as per specific condition.

For and on behalf of the
Maharashtra Pollution Control Board.


Dr. Y.B. Sontakke
Joint Director (WPC)

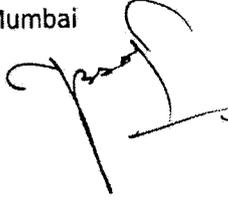


Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	125000.00	0173084	26/04/2016	NEFT

Copy to:

1. Regional Officer, MPCB, Pune and Sub-Regional Officer, MPCB, Pune I
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai



SCHEDULE-I**Terms & conditions for compliance of Water Pollution Control:**

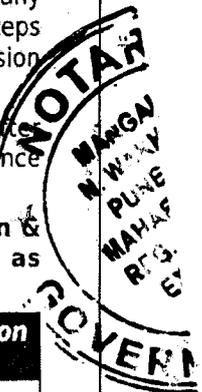
- 1) A) As per your application, you have proposed to install of Sewage Treatment Plants (STP) with the design capacity of 225.00 CMD
- B) The Applicant shall operate the sewage treatment plant (STP) to treat the sewage so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent.

Sr.No	Parameters	Limiting concentration not to exceed in mg/l, except for pH
1	pH	5.5-9.0
2	BOD	10
3	COD	50
4	TSS	20
5	NH4 N	5
6	N-total	10
7	Fecal Coliform	less than 100

- C) The treated domestic effluent shall be 60% recycled for secondary purposes such as toilet flushing, air conditioning, cooling tower make up, firefighting etc. and remaining shall be utilized on land for gardening and connected to the sewerage system provided by local body.
- 2) The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or and extension or addition thereto.
- 3) The industry shall ensure replacement of pollution control system or its parts at the expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
- 4) **The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, and other provisions as contained in the said act.**

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	0.00
2.	Domestic purpose	199.86
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	0.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00

- 5) The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time.



SCHEDULE-II

Terms & conditions for compliance of Air Pollution Control:

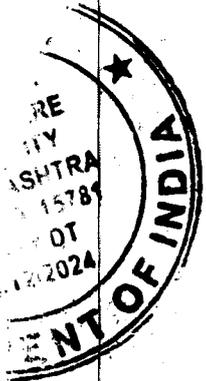
- 1) As per your application, you have proposed to provide the Air pollution control (APC) system and also proposed to erect following stack (s) and to observe the following fuel pattern-

Stack No.	Stack Attached To	APC System	Height in Mtrs.	Type of Fuel	Quantity & UoM
S-1	DG Set-200 KVA	Acoustic Enclosure	3.5	HSD	20 Lit/Day
S-1	DG Set-200 KVA	Acoustic Enclosure	3.5	HSD	20 Ltr/Hr

- 2) The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards.

Total Particular matter	Not to exceed	150 mg/Nm ³
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- 3) The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement well before its life come to an end or erection of new pollution control equipment.
- 4) The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
- 5) **Conditions for utilities like Kitchen, Eating Places, Canteens:-**
- The kitchen shall be provided with exhaust system chimney with oil catcher connected to chimney through ducting.
 - The toilet shall be provided with exhaust system connected to chimney through ducting.
 - The air conditioner shall be vibration proof and the noise shall not exceed 68 dB(A).
 - The exhaust hot air from A.C. shall be attached to Chimney at least 5 mtrs. higher than the nearest tallest building through ducting and shall discharge into open air in such a way that no nuisance is caused to neighbors.

**SCHEDULE-III
Details of Bank Guarantees:**

Sr. No.	Consent(C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	C2E	10 Lakhs	15 Days	Towards compliance of EC and Consent conditions	Up to Commissioning of the project	Up to Commissioning of the project

** The above Bank Guarantee(s) shall be submitted by the applicant in favour of Regional Officer at the respective Regional Office within 15 days of the date of issue of Consent.
Existing BG obtained for above purpose if any may be extended for period of validity as above.

BG Forfeiture History

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

BG Return details

Srno.	Consent (C2E/C2O/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
NA				

[Handwritten Signature]



SCHEDULE-IV

Conditions during construction phase

A	During construction phase, applicant shall provide temporary sewage and MSW treatment and disposal facility for the staff and worker quarters.
B	During construction phase, the ambient air and noise quality shall be maintained and should be closely monitored through MoEF approved laboratory.
C	Noise should be controlled to ensure that it does not exceed the prescribed standards. During night time the noise levels measured at the boundary of the building shall be restricted to the permissible levels to comply with the prevalent regulations.

General Conditions:

- 1 The applicant shall provide facility for collection of samples of sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- 2 The firm shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act 1986 and Solid Waste Management Rule 2016, Noise (Pollution and Control) Rules, 2000 and E-Waste (Management & Handling Rule 2011).
- 3 Drainage system shall be provided for collection of sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No sewage shall be admitted in the pipes/sewers downstream of the terminal manholes. No sewage shall find its way other than in designed and provided collection system.
- 4 Vehicles hired for bringing construction material to the site should be in good condition and should conform to applicable air and noise emission standards and should be operated only during non-peak hours.

Conditions for D.G. Set

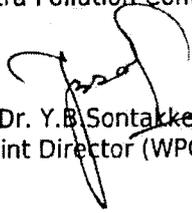
Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.

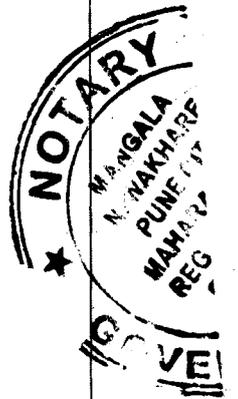
a) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.

- c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
- d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
- e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
- f) D.G. Set shall be operated only in case of power failure.
- g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
- h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.

- 6 Solid Waste - The applicant shall provide onsite municipal solid waste processing system & shall comply with Solid Waste Management Rule 2016 & E-Waste (M & H) Rule 2011.
- 7 Affidavit undertaking in respect of no change in the status of consent conditions and compliance of the consent conditions the draft can be downloaded from the official web site of the MPCB.
- 8 Applicant shall submit official e-mail address and any change will be duly informed to the MPCB.
- 9 The treated sewage shall be disinfected using suitable disinfection method.
- 10 The firm shall submit to this office, the 30th day of September every year, the environment statement report for the financial year ending 31st march in the prescribed Form-V as per the provision of rule 14 of the Environmental (Protection) Second Amended rule 1992.
- 11 The applicant shall obtain Consent to Operate from Maharashtra Pollution Control Board before commissioning of the project.

For and on behalf of the
Maharashtra Pollution Control Board.


Dr. Y.B. Sontakke
Joint Director (WPC) 01.9.2021



MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437
 Fax: 24044532/4024068/4023516
 Website: <http://mpcb.gov.in>
 Email: jdwater@mpcb.gov.in



Kalpataru Point, 2nd and
 4th floor, Opp. Cine Planet
 Cinema, Near Sion Circle,
 Sion (E), Mumbai-400022

Infrastructure/RED/L.S.I

No:- Format1.0/JD (WPC)/UAN No.0000006712/CO-2109000003

Date: 02.09.2021

To,
 Grenesis Constro.Pvt.Ltd ,(Grand Horizon)
 34/1/4,
 39/1A+39/2/5/1,,Wadgaon.bk,sinhgad road
 pune
 Haveli,Pune-Pune



Sub: Amendment in Consent to Operate (Part-I) for housing construction project under Red Category.

- Ref:**
1. Environmental Clearance accorded vide No SEIAA-EC-0000001952 dtd 09.08.2019
 2. Consent to operate (1st part) granted vide No Format 1.0/JD(WPC)/UAN No 0000107902/CO-2103002032 dtd 31.03.2021
 3. Amednment in consent to establish granted vide No Format 1.0/UAN No 0000006902/CE/2109000001 dtd 01.09.2021
 4. Application for amendment in consent to operate vide No MPCB-Consent - Amendment-0000006712

Your application NO. MPCB-CONSENT-0000107902

For: grant of Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization / Renewal of Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundry Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I,II,III & IV annexed to this order:

1. **The 1st part Consent to operate is granted for period upto 31.01.2023**
2. **The capital investment of the project is Rs.40 Cr. (As per C.A Certificate submitted by industry).**
3. **The Consent to Operate (Part-I) is valid for construction of housing project named as M/s Grenesis Constro. Pvt. Ltd , (Grand Horizon),34/1/4, 39/1A+39/2/5/1,,Wadgaon.bk,sinhgad road Pune,Haveli,Pune on Total Plot Area of 10120.00 SqMtrs for part construction BUA of 19375.58 SqMtrs out of Total Construction BUA of 25335.25 Sq Mtrs as per specific condition of EC granted dated 09.08.2019 including utilities and services**
4. **Conditions under Water (P&CP), 1974 Act for discharge of effluent:**

Sr No	Description	Permitted (in CMD)	Standards to Disposal	
1.	Trade effluent	Nil	NA	NA



Sr No	Description Permitted	Standards to	Disposal
2.	Domestic effluent	18	As per Schedule - I
			The treated effluent shall be 60% recycled for secondary purposes such as toilet flushing, air conditioning, cooling tower make up, firefighting etc. and remaining shall be connected to the sewerage system provided by local body

5. **Conditions under Air (P& CP) Act, 1981 for air emissions:**

Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
1	DG SET-30 KVA	01	As per Schedule -II

6. **Conditions under Solid Waste Rules, 2016:**

Sr No	Type Of Waste	Quantity & UoM	Treatment	Disposal
1	BIODEGRADABLE WASTE	60 Kg/Day	Organic Waste Converter with Composting facility/Biogas digester with composting facility	As Manure
2	NON BIODEGRADABLE WASTE	100 Kg/Day	Segregation	Hand Over to Local Body
3	STp Sludge	03 Kg/Day	Dewatering	As Manure

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for treatment and disposal of hazardous waste:**

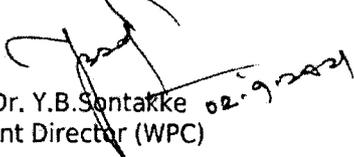
Sr No	Category No.	Quantity	UoM	Treatment	Disposal
			NA		

8. The Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government authorities.
10. Project Proponent shall comply the Construction and Demolition Waste Management Rules, 2016 which is notified by Ministry of Environment, Forest and Climate Change dtd.29/03/2016
11. Project Proponent shall operate and maintain the Organic waste digester with composting facility or biodigester with composting facility.
12. Project proponent shall not use groundwater without obtaining permission from Central Ground Water Authority(CGWA).
13. The treated effluent shall be 60% recycled for secondary purposes such as toilet flushing, air conditioning, cooling tower make up, firefighting etc. and remaining shall be utilized on land for gardening.
14. The online monitoring system installed for the parameters Flow, BOD, TSS at the outlet of STP and shall be connected to MPCB Server.
15. The project proponent shall make provision of charging of electric vehicles in atleast 10 % of total available parking area.



16. The Project Proponent shall comply with the Environmental Clearance vide No SEIAA-EC-0000001952 dtd 09.08.2019 obtained from SEIAA, ENvironment Department, Government of Maharashtra.
17. This consent is issued without prejudice to an order passed in Appeal No 68/2019 (WZ) or may be passed by Hon'ble NGT Court order dtd 05.10.2020
18. This consent is issued with overriding effect on earlier Consent to operate (1st part) granted vide No Format 1.0/JD(WPC)/UAN No 0000107902/CO-2103002032 dtd 31.03.2021

For and on behalf of the
Maharashtra Pollution Control Board.


Dr. Y.B.Sontakke 02.9.2021
Joint Director (WPC)

Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	150000.00	MPCB-DR-4261	05/02/2021	NEFT

Copy to:

1. Regional Officer, MPCB, Pune and Sub-Regional Officer, MPCB, Pune |
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai



SCHEDULE-I

Terms & conditions for compliance of Water Pollution Control:

- 1) A] As per your application, you have provided MBBR based Sewage Treatment Plant (STP) with the design capacity of 20 CMD for treatment of domestic effluent of 18 CMD
- B] The Applicant shall operate the sewage treatment plant (STP) to treat the sewage so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent.

Sr.No	Parameters	Limiting concentration not to exceed in mg/l, except for pH
1	pH	5.5-9.0
2	BOD	10
3	COD	50
4	TSS	20
5	NH4 N	5
6	N-total	10
7	Fecal Coliform	less than 100

- C] The treated domestic effluent shall be 60% recycled for secondary purposes such as toilet flushing, air conditioning, cooling tower make up, firefighting etc. and remaining shall be utilized on land for gardening and connected to the sewerage system provided by local body.
- 2) The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or and extension or addition thereto.
- 3) The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
- 4) **The Applicant shall comply with the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and as amended, and other provisions contained in the said act.**

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	0.00
2.	Domestic purpose	22.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	0.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00

- 5) The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time.



SCHEDULE-II

Terms & conditions for compliance of Air Pollution Control:

- 1) As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) and to observe the following fuel pattern-

Stack No.	Stack Attached To	APC System	Height in Mtrs.	Type of Fuel	Quantity & UoM
S-1	DG SET-30 KVA	Acoustic Enclosure	4	HSD	5 Ltr/Hr

- 2) The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards.

Total Particular matter	Not to exceed	150 mg/Nm ³
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- 3) The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
- 4) The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
- 5) **Conditions for utilities like Kitchen, Eating Places, Canteens:-**
- The kitchen shall be provided with exhaust system chimney with oil catcher connected to chimney through ducting.
 - The toilet shall be provided with exhaust system connected to chimney through ducting.
 - The air conditioner shall be vibration proof and the noise shall not exceed 68 dB(A).
 - The exhaust hot air from A.C. shall be attached to Chimney at least 5 mtrs. higher than the nearest tallest building through ducting and shall discharge into open air in such a way that no nuisance is caused to neighbors.




SCHEDULE-III
Details of Bank Guarantees:

Sr. No.	Consent(C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	C2O (part-I)	10.0 Lakhs	15 Days	O & M of pollution control system and compliance of consent conditions	Continuous	30.04.2023

** The above Bank Guarantee(s) shall be submitted by the applicant in favour of Regional Officer at the respective Regional Office within 15 days of the date of issue of Consent.
Existing BG obtained for above purpose if any may be extended for period of validity as above.

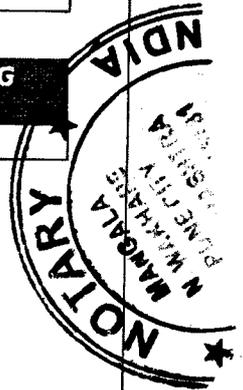
BG Forfeiture History

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
						NA

BG Return details

Srno.	Consent (C2E/C2O/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
				NA

[Handwritten Signature]



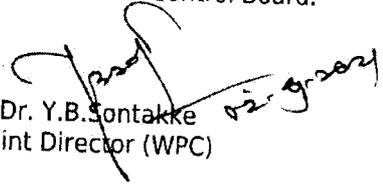
SCHEDULE-IV

General Conditions:

- 1 The applicant shall provide facility for collection of samples of sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- 2 The firm shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act 1986 and Solid Waste Management Rule 2016, Noise (Pollution and Control) Rules, 2000 and E-Waste (Management & Handling Rule 2011.
- 3 Drainage system shall be provided for collection of sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No sewage shall be admitted in the pipes/sewers downstream of the terminal manholes. No sewage shall find its way other than in designed and provided collection system.
- 4 Vehicles hired for bringing construction material to the site should be in good condition and should conform to applicable air and noise emission standards and should be operated only during non-peak hours.
- 5 Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
- 6 Solid Waste - The applicant shall provide onsite municipal solid waste processing system & shall comply with Solid Waste Management Rule 2016 & E-Waste (M & H) Rule 2011.
- 7 Affidavit undertaking in respect of no change in the status of consent conditions and compliance of the consent conditions the draft can be downloaded from the official web site of the MPCB.
- 8 Applicant shall submit official e-mail address and any change will be duly informed to the MPCB.
- 9 The treated sewage shall be disinfected using suitable disinfection method.
- 10 The firm shall submit to this office, the 30th day of September every year, the environment statement report for the financial year ending 31st march in the prescribed Form-V as per the provision of rule 14 of the Environmental (Protection) Second Amended rule 1992.

11 The applicant shall make an application for renewal of the consent at least 60 days before date of the expiry of the consent.

For and on behalf of the
Maharashtra Pollution Control Board.


Dr. Y.B. Sontakke
Joint Director (WPC)

